

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

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(THIS THE 27<sup>TH</sup> DAY OF **MAY** 2009)

**Hon'ble Mr. A.K. Gaur, Member (J)**

**Original Application No. 1529 of 2005**

(U/S 19, Administrative Tribunal Act, 1985)

Smt. Radha Devi widow of late Sri Mauji Lal R/o New Shastri Nagar, (Fatond Road) Babarpur, Auraiya.

..... *Applicant*

By Advocate : *Shri D.K. Pandey*

***Versus***

1. Union of India through Secretary Ministry of Home New Delhi.
2. Union of India through Director Intelligence Bureau (MHA), New Delhi.
3. Union of India, through Additional Deputy Director subsiding Intelligence Bureau, Ministry of Home 58, Saket, Meerut.
4. Joint Assistant Director/Assistant Intelligence Director, Subsiding Intelligence Bureau, office at Sadar Road Aligarh, U.P.

..... *Respondents*

By Advocate : *Shri A. Dwivedi*

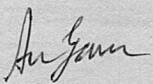
**O R D E R**

**(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)**

Shri A. Dwivedi, Learned counsel for the respondents at the very outset stated that the case of the applicant has already been recommended for Group 'D' post and respondents are directed to give the appointment to the applicant in Group 'D'. Shri D.K. Pandey, learned counsel for the applicant has no objection, if the applicant is given appointment in Group 'D' post.

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2. In view of the statement given by learned counsel for the respondent in reference to Letter No.29.04.2009 along with the chart thereto, respondents are directed to give appointment to the applicant on Group 'D' Post within a period of three months from the date of the copy of the receipt of the order. Accordingly the O.A. is allowed.



**Member-J**

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